

such a request came from Mr. Phizo himself. It was also clarified that issues relating to Nagaland being an internal matter could not be discussed with Mr. Phizo unless he first chose to become a citizen of India and accepted the position of Nagaland as integral part of India, i.e. gave up his demand of independence for Nagaland and accepted the Shillong Agreement of 11th November, 1975.

**Complaints against Shri Sanjay Gandhi and his companies**

**496. SHRI KANWAR LAL GUPTA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints received by the Government against Shri Sanjay Gandhi and his companies and his family members in the last two months;

(b) the nature of complaints and the names of the officers and public men alleged to be involved with them;

(c) what action has been taken against such officers and public men;

(d) whether Shri Sanjay Gandhi or any member of his family has been interrogated by any investigation authority; and

(e) if so, the particulars thereof?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c): A number of complaints have been received against Shri Sanjay Gandhi and the companies with which he is associated. These are being examined with a view to ascertain whether there is any infringement of law which would warrant action on the part of the Government. Some of the complaints will also fall within the purview of the Commissions of Inquiry headed by Justice J. C. Shah and Justice D. S. Mathur appointed by the Government recently. It may not be in public

interest to disclose further information at this stage.

(d) No.

(e) Does not arise.

**Complaints against former Defence Minister**

**497. SHRI KANWAR LAL GUPTA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any complaint against Shri Bansi Lal, former Defence Minister or against his personal staff in the last two months and regarding his functioning as Defence Minister;

(b) if so, the details thereof;

(c) what is the result of inquiry made by the Government over those complaints so far; and

(d) whether he has been interrogated by any investigating agency so far; if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) Yes, Sir.

(b) and (c). The complaints relate to allegations of corruption, misuse of official position, etc. These are being verified.

(d) Shri Bansi Lal has not been examined by any investigating agency yet.

**Complaints against officers of Akashvani and Doordarshan**

**498. SHRI KANWAR LAL GUPTA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of the officers of Akashvani and Doordarshan against whom complaints have been received by the Government in the last two months;

(b) the complaints against each officer and the action taken by Government on each complaint;

(c) the reasons why no action has been taken against some officers who were mixed up with Sanjay-Shukla Caucas; and

(d) the names of the officers who have been transferred so far?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d). A Committee on Misuse of Mass Media has been set up under the Chairmanship of Shri K. K. Das formerly Secretary of the Ministry of Information and Broadcasting. The Committee is currently processing the complaints received and also relevant records in this Ministry and Media Units having a bearing on misuse of mass media. These include complaints with regard to officers of the Ministry. The Committee is expected to complete its work by this month end. Further course of action will depend on the findings of the Committee.

#### Minorities Commission

499. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to set up a Minorities Commission to remove the apprehensions of insecurity in the minds of the minorities;

(b) if so, the broad outlines thereof; and

(c) the time by which this Commission will be set up and what will be its constitution?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) A decision to set up a Civil Rights Commission to ensure that the minorities, Scheduled Castes and Scheduled Tribes and other backward classes do not suffer from discrimination or inequality has already been taken by the Government.

(b) and (c). The details are being worked out.

#### Extension of Services of Class I Officers

500. SHRI S. D. SOMASUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of extension of services of Government of India Class I officers after superannuation during the last three years;

(b) the grounds for extension; and

(c) whether Government propose to review all such cases?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c). The information is being collected from Ministries/Departments and will be laid before the House as soon as it is available.

#### Estimated reserve of Coking Coal in the Country

501. SHRI S. D. SOMASUNDARAM: Will the Minister of ENERGY be pleased to state:

(a) the estimated reserve of coking coal in the country;

(b) the estimated consumption of coking coal by the expanding steel industry;

(c) the period for which the reserve of coking coal is expected to last at the anticipated rate of consumption; and

(d) steps for tapping alternative energy sources?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The estimated reserves of coking coal in the country are as follows:

Prime	5149 million tonnes
Medium	9656 million tonnes
Semi Coking	1379 million tonnes